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## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 1/425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 425 of the Companies Act, 2013

1. MUR RAPIQUE ALVOCATE RESPONDENT MAJOR

2. Rutvik Modi Advocate Respondent R.H. Modi

3. KIRANINIA

4 BHARAT RAD Advocate

1001,000 v

## <u>ORDER</u>

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Applicant. Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Rutvik Modi i/b Privy Legal Services present for Respondent.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.